

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 122

CP (IB) No. 327/Chd/Pb/2023

IN THE MATTER OF:

Ashwani Mittal, S/o Ramesh Kumar

...Petitioner/Financial Creditor

Vs.

M/s Samana Alloys Pvt. Ltd

...Respondent/ Corporate Debtor

Under Section: 7, IBC, 2016

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vishal Gupta, Advocate

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today.

Affidavit of Service has been filed by learned counsel for the petitioner vide Diary No. 3603/1 dated 01.02.2024. The same is taken on record. One more opportunity is granted to the respondent/ corporate debtor to appear before this Tribunal and to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List the matter on 27.05.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM